



2026:AHC:15969

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**WRIT - A No. - 675 of 2026**

Amar Singh And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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|---------------------------|---|---------------|
| Counsel for Petitioner(s) | : | Mahesh Sharma |
| Counsel for Respondent(s) | : | C.S.C.        |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Mahesh Sharma, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The grievance of the writ petitioners is who are four in number that they were engaged as Seasonal Collection Amin on 11.09.1997, petitioner no. 2 on 15.07.1988, petitioner no. 3 on 30.12.1988, petitioner no. 4 on 18.01.1993. The writ petitioners claim for absorption on regularization as Collection Amin as according to him, a reconsideration has been sent on 29.09.2025/30.10.2025 by the third respondent, District Magistrate, Bulandshahr for relaxation of age.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, Special Secretary, Government of U.P., Rajasva Anubhag-7, Lucknow.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Special Secretary, Government of U.P., Rajasva Anubhag-7, Lucknow by **12.02.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of three months.

**January 21, 2026**  
**Rajesh**

**(Vikas Budhwar,J.)**